

ITEM NO.17

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No. 28777/2024

[Arising out of impugned final judgment and order dated 04-10-2024 in WP(C) No. 5315/2020 passed by the High Court of Delhi at New Delhi]

UNION OF INDIA

Petitioner(s)

VERSUS

ARNESH SHAW

Respondent(s)

(FOR ADMISSION and I.R. and IA No.277467/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-12-2024 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s)

Mr. Tushar Mehta, SG (N/P)  
Mr. N. Venkataraman, A.S.G.  
Mr. Amrish Kumar, AOR  
Ms. Sansriti Pathak, Adv.  
Mr. Vatsal Joshi, Adv.  
Ms. V.C. Bharathi, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

Our attention is drawn to Annexure P-12 and it is stated that an identical issue is pending before this Court in W.P.(C) No. 1012/2023, titled "*Ratnesh Kumar Jigyasu & Ors. vs. Union of India & Ors.*".

The present petition under Article 136 of the Constitution of India has thus been filed before this Court, instead of approaching a Division Bench of the High Court.

Issue notice and tag with W.P.(C) No. 1012/2023.

Notice will be served by all modes, including *dasti*.

In the meanwhile, the petitioner, Union of India, will comply with the terms and conditions of the notification/Office Memorandum File No.: W-11037/40/2022-Grants (RD) dated 19.05.2022 issued by the Rare Diseases Cell, Ministry of Health and Family Welfare, Government of India.

There will be stay of operation of the impugned judgment, subject to the petitioner, Union of India, complying with the aforesaid notification and also issuing directions for payment on a case to case basis, whenever it is required.

(DEEPAK GUGLANI)  
AR-CUM-PS

(R.S. NARAYANAN)  
ASSISTANT REGISTRAR